

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA _____

In

30(66)UTPE/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Prem Prakash

.....Complainant

Vs.

Torrent Pharmaceuticals Ltd.
& Others

.....Respondent

Appearances : Ms. Prabjyot K.Chadha, Advocate for the
complainant

Shri V.S.Chauhan, Advocate for the respondent

Oral Order

5th August 2010

A prayer is made for an adjournment on behalf of the counsel
for the complainant.

The matter shall be taken up on 7th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 19/2010
CA 167/2006
RTPE 57/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mrs. Shalu Jain & Anr.Complainant

Vs.

M/s Ansal Properties & Infrastructure
Ltd.Respondent

Appearances : Shri Ankit Goel, Proxy counsel for Shri Anubhav
Mehrotra, Advocate for the complainant

Shri Avtar Singh, Advocate for the respondent

Oral Order
5th August 2010

Learned counsel for the respondent states that the objection to the additional documents and the acceptability of the additional affidavit of evidence have already been indicated in the objection already filed in response to the prayer for bringing the document as additional document.

The matter shall be considered on 7th October 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 92/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Subodh Kumar**Complainant**

Vs.

Enrich Agro Food Products Ltd.
& Ors.**Respondent**

Appearances : Shri N.Prabhakar, Advocate for the applicant

Shri Ravinder Narain with Ms. Kunika Gomber,
Shri Soddharth Bantia and S.Deb, Advocates for
the respondent

Oral Order
5th August 2010

Reply to the Compensation Application shall be filed by R- 2
within six weeks.

The matter shall be listed on 28th September 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 29/2008
RTPE 12/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :
Drug Syndicate

.....Complainant

Vs.

M/s Sanof Synthelabo (India) Ltd. & Ors.Respondent

Appearances : Ms. Prabhjoti K.Chadha, Advocate for the complainant

Ms. Shraddha Bhargava, Advocate for all the respondent

Oral Order
5th August 2010

A prayer is made for an adjournment by the counsel for the complainant.

The matter is adjourned to 28th September 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 140/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)Complainant

Vs.

SubhikshaRespondent

Appearances : ADG for DG

Oral Order
5th August 2010

Fresh Notice be issued to the respondent.

List the matter on 28th September 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA
UTPE 78/2006

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG(I&R)Complainant

Vs.

Kanakia Construction Pvt. Ltd.Respondent

Appearances : Shri Naresh Kumar, Advocate for the applicant

**Shri Aksha Ringe, Proxy for Shri Vivek Yadav,
Advocate for the respondent**

Oral Order
5th August 2010

It appears from the order dated 12th March 2010 that the witness was granted time to place certain material as a part of the record. Let it be done within a period of three weeks. The learned counsel for the respondent states that the cross-examination needs to be further carried out of the witness.

The matter shall be listed on 16th September 2010.

The admission/denial of respondent's documents shall be carried out after the cross-examination of applicant's witness is concluded.

Misc. Application filed on 19.07.2010 is disposed of.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 02/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Tarun Gupta**Complainant**

Vs.

United India Insurance Co. Ltd.**Respondent**

Appearances : Applicant in person

Shri K.L.Nandwani, Advocate for the respondent

Oral Order

5th August 2010

A prayer for adjournment is made on behalf of the applicant. The learned counsel for the respondent states that they shall file an application to summon the doctor from Batra Hospital within three weeks.

The matter shall be listed on 28th September 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

The matter shall be listed on 29th September 2010 for final arguments.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 119/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Puneet Monge

.....Complainant

Vs.

Nokia Company

.....Respondent

Appearances : ADG for the DG

**Shri Abhimeet Sinha, Advocate for the
respondent**

Oral Order
5th August 2010

The learned counsel for the respondent states that the parties are to settle the dispute and the counsel for the applicant has been given a cheque of Rs. 25,000/- in full and final settlement of his claim. The representative of the DG states that one person may have settled the dispute but the problem which was highlighted by the DG appears to continue. If any such case comes to the notice of the DG, he should bring that to the notice of the appropriate Forum. The proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 03/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Brahm Pal SinghComplainant

Vs.

Eicher Motro Ltd. & Ors.Respondent

Appearances : None for Applicant

Shri R.S.Bisht, Advocate for the respondent

Oral Order
5th August 2010

None appears for the applicant. Even at the time of admission/denial, none appeared. That being so, the Compensation Application is dismissed for non-prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 50/2007

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Sanjeev Chadha

.....Complainant

Vs.

French Express

.....Respondent

Appearances : None for the applicant

Shri Dilraj Kumar, Advocate for the respondent

Oral Order

5th August 2010

None appears for the applicant. There was no appearance when the matter was listed for admission/denial of the applicant's documents. That being so, the proceedings are dismissed for non-prosecution.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

05.08.2010
CA 74/2007

IN THE MATTER OF:

ASPHALT CARPET CONSTRUCTION CO. PVT. LTD.

Vs.

M/S. ASHOK LEYLAND LTD. & ANR.

**APPEARANCES:Shri Lallan Singh, Advocate for the Applicant
Smt. M.S. Surekha Raman, Advocate for the
Respondent.**

The matter is fixed for admission/denial of the Applicant's documents.

The learned Counsel for the respondent admitted the documents numbered C-1 to C-6 and C-16 filed along with application. Denied the documents C-7 to C-9 and C-17 to C-19. Receipt of the document numbered C-10 is admitted and their contents are denied. Receipt alone of the documents C11 to C15 is admitted.

The respondent has denied both the documents filed along with affidavit of the evidence dated 08.10.2009.

The matter shall be listed before the Hon'ble Tribunal on 12.08.2010.

(V. Sreenivas)
Deputy Director (E)